NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 386/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

IDBI Capital Markets & Securities Ltd

V/s.

Arshiva Rail Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

Rahvil. D.Oak Advocate a/w Soddhoh. S.Shitye for Betition

T.C.P. No. 384/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 385/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 386/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- They inform that Settlement is in progress. The draft is already on record. 2.
- It is also informed that to establish the bonafides of the Corporate Debtor 3. an amount of Rupees Ten Lakhs have already been paid to the Creditor.
- Since both of them have stated that the Settlement is possible, under the 4. circumstances the Matter is adjourned to 10.01.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

M.K. SHRAWAT

Member (Judicial)

12.12.2017

aah